

**High Court of Madhya Pradesh, Jabalpur**  
**Bench at Indore**

**Miscellaneous Criminal Case No.50807/2018**

(Jujhar s/o Karu Nayak

Versus

The State of Madhya Pradesh)

**Indore, Dated 18.12.2018**

Shri Vivek Singh, learned counsel for the applicant.

Shri Vishal Sanothiya, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This second application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.44/2018 registered at Police Station Piploda, District Ratlam (MP) for offence punishable under Sections 377 and 506 of the Indian Penal Code, 1860 and also under Section 3 read with Section 4 of the Protection of Children from Sexual Offence Act, 2012.

The applicant is in custody since 28.05.2018.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks permission for withdrawal of the bail application.

Prayer allowed.

Accordingly, Miscellaneous Criminal Case No.50807/2018 is dismissed as withdrawn. However, learned trial Court is directed to expedite the trial.

**(S.K. Awasthi)**  
**Judge**